

**IN THE INCOME TAX APPELLATE TRIBUNAL,
KOLKATA 'A(SMC)' BENCH, KOLKATA**

Before Shri Rajpal Yadav, Vice-President (KZ)

**I.T.A. No. 465/KOL/2020
Assessment Year: 2012-2013**

Pawan Kumar Gupta,.....Appellant
C/o. S.N. Ghosh & Associates, Advocates,
"Seven Brothers Lodge",
P.O. Buroshibtala, P.S. Chinsurah,
Dist. Hooghly-712105

-Vs.-

Income Tax Officer,.....Respondent
Ward-46(2), Kolkata,
3, Government Place (West),
Council House Street,
Ground Floor, Kolkata-700001

CORRIGENDUM

Per Rajpal Yadav, Vice-President (KZ):-

As pointed out by the Revenue vide letter dated 8th July, 2022, there is a mistake in the order of the Tribunal dated 18th February, 2022 passed in ITA No. 465/KOL/2020 in mentioning Permanent Account No. as ADLPG7042P in place of the **correct Permanent Account no. of the assessee ADLPG7042G**. The same is accordingly rectified and it is directed that the PAN of the assessee in the order of the Tribunal dated 18th February, 2022 be read **ADLPG7042G** in place of ADLPG7042P.

Sd/-

**Rajpal Yadav
Vice-President**

Kolkata, the 25th day of August, 2022

Copies to : (1) Pawan Kumar Gupta,
C/o. S.N. Ghosh & Associates, Advocates,
"Seven Brothers Lodge",
P.O. Buroshibtala, P.S. Chinsurah,
Dist. Hooghly-712105

- (2) Income Tax Officer,
Ward-46(2), Kolkata,
3, Government Place (West),
Council House Street,
Ground Floor, Kolkata-700001
- (3) *Commissioner of Income Tax (Appeals)-13, Kolkata,*
- (4) *Pr. Commissioner of Income Tax-13, Kolkata,*
- (5) *The Departmental Representative*
- (6) *Guard File*

By order

*Assistant Registrar,
Income Tax Appellate Tribunal,
Kolkata Benches, Kolkata*

Laha/Sr. P.S.